

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 539 OF 2019**

IN THE MATTER OF:

ADIL ANSARI..... APPLICANT

VS.

DHAMPUR SUGAR MILLS & ORS..... RESPONDENTS

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2.	A TRUE COPY OF THE SAID LETTER DATED 24.09.2021 IS BEING ANNEXED HEREWITH AS ANNEXURE- 1.	
3.	A TRUE COPY OF THE SAID LETTER DATED 29.09.2021 IS BEING ANNEXED HEREWITH AS ANNEXURE-2.	
4.	A COPY 06.09.2024 OF THE SAME IS BEING ANNEXED HEREWITH AS ANNEXURE-3.	

6.	A COPY OF THE SAID ORDER DATED 07.01.2025 IS BEING ANNEXED HEREWITH AS ANNEXURE- 4.	
7.	TRUE COPY OF THE JOINT INSPECTION REPORT IS BEING ANNEXED HEREWITH AS ANNEXURE-5.	

THROUGH COUNSEL



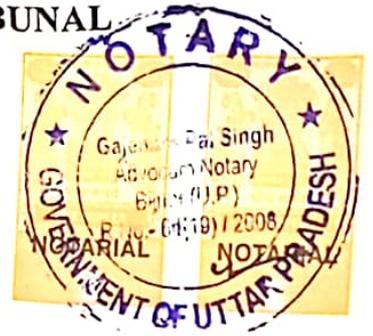
BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
EMAIL-bhanwar09jadon@gmail.com
PHONE NO.-6375115224

Date: 04.11.2025

Place: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 539 OF 2019



IN THE MATTER OF:

ADIL ANSARI APPLICANT

VS.

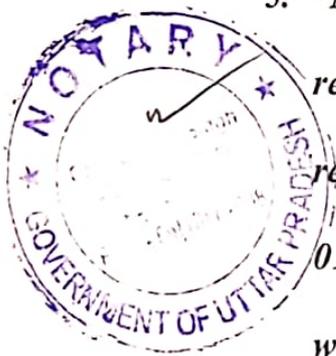
DHAMPUR SUGAR MILLS LTD & ORS RESPONDENTS

RESPONSE ON BEHALF OF RESPONDENT NO. 5 IN COMPLIANCE TO
THE ORDER DATED 04.08.2025 PASSED BY THIS HON'BLE NATIONAL
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, Jasjit Kaur, aged about 40 Years, D/o Shri Parminder Singh, currently posted as District Magistrate, Bijnor, do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.

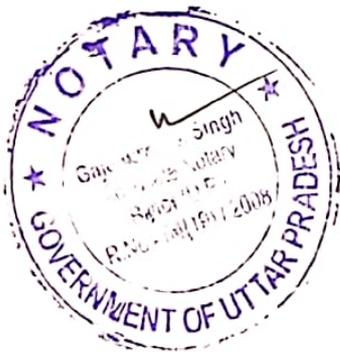
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
3. That the applicant had filed the present application to bring attention of this Hon'ble Tribunal towards the existing environmental damage being done by units of Dhampur Sugar Mills in open day light and the environmental damage done by respondent units which is massive and is at very large scale.
4. That the above mentioned O.A was listed for hearing on 04.08.2025, wherein the Hon'ble Tribunal directed the Deponent to file their reply/response. The relevant portion of the order has been reproduced herein:
 5. *“Meanwhile, official respondents are permitted to file their reply/response disclosing the status of compliance by private respondents in terms of the direction of the Tribunal dated 01.09.2021. Let the same be filed in the form of affidavit within four weeks.”*



5. That this Hon'ble Tribunal vide its order dated 01.09.2021 had disposed the above noted OA No 539/2019 and IA No 376 /2020 by issuing the following directions:

“157. We are further of the opinion that following directions are necessary for ensuring compliance of environmental norms by the units:

- i. *All the Units must ensure continuous running of ETPs even during the non-crushing season for the adequate maintenance of required bio-mass so that the ETP is able to take the load/shock when it receives the pollution load/effluent at the start of the crushing season.*
- ii. *All the Units in question must provide for separate Energy Meter for entire ETP setup including its accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to time.*
- iii. *UPPCB must ensure Interlocking of Pollution Control Devices with production processes (one way but not vice-versa) so as to ensure that whenever ETPs/PCDs are intentionally closed, the production also comes to halt.*
- iv. *Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season.*
- v. *Since the Asmoli Unit falls in the critical zone with respect to ground water withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.*

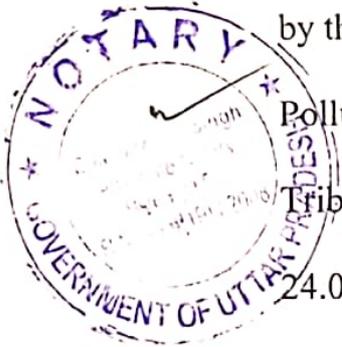


The Statutory Authorities are directed to ensure the above directions strictly so that industries may run without causing damage or loss to the environment as well as to the local in habitant sand farmers residing nearby the Units.”

6. That the present affidavit relates to the M/s Dhampur Sugar Mills Ltd **(Distillery Unit), Dhampur Bijnor, UP** and M/s Dhampur Sugar Mills Ltd. **(Sugar Unit), Dhampur, Bijnor, U.P.**

7. That UPPCB vide letter dated 24.09.2021 had issued certain directions to the Project Proponent directing them to submit their response as directed by this Tribunal under Sections 25,26 of Water (Prevention and Control of Pollution) Act, 1974 in compliance of directions passed by this Hon'ble Tribunal vide order dated 01.09.2021. A true copy of the said letter dated 24.09.2021 is being annexed herewith as **Annexure-1**.

8. That the Project Proponent vide its letter dated 29.09.2021 had submitted its response along with the compliances to the directions issued by the UPPCB vide letter dated 24.09.2021. A true copy of the said letter dated 29.09.2021 is being annexed herewith as **Annexure-2**.

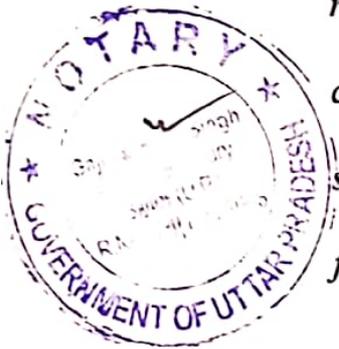


9. That the Hon'ble Supreme Court constituted a Joint Committee vide order dated 06.09.2024 in Civil Appeal No. 5975/2021, The relevant portion of the said order dated 06.09.2024 is being produced as under and a copy of the same is being annexed herewith as **Annexure-3**.

1. "A joint report by the Central Pollution Control Board (CPCB) and the State Pollution Control Board shall be filed indicating the compliances as per the directions of the National Green Tribunal and also after taking into account the subsequent Committee reports. The report shall also indicate about the compliances of the conditions specified in the environmental clearances and further steps which need to be taken by the appellant(s). The report shall be filed within a period of six weeks from today."

10. That the Hon'ble Supreme Court vide its order dated 07.01.2025 in Civil Appeal No.(s) 5975/2021 had disposed of the said appeal directing as under:

5. "It is evident from the above that there are certain directions of the National Green Tribunal which have been complied and some directions are not yet complied with. We are of the opinion that it would be appropriate if we direct the Tribunal to monitor the compliances and ensure that its judgment dated 01.09.2021 is fully implemented. After



ensuring implicit compliances of the directions, the Tribunal may revisit the directions with respect to payment of compensation and pass such orders as may be necessary.

6. Before issuing any further directions, the Tribunal shall hear all the parties to the proceedings.”

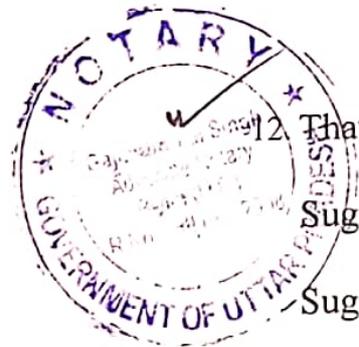
A copy of the said order dated 07.01.2025 is being annexed herewith as **Annexure-4.**

11. The Joint Committee had accordingly, undertaken the inspection of the unit in question during the month of October 2024

A true copy of the joint inspection report is being annexed herewith as **Annexure-5.**

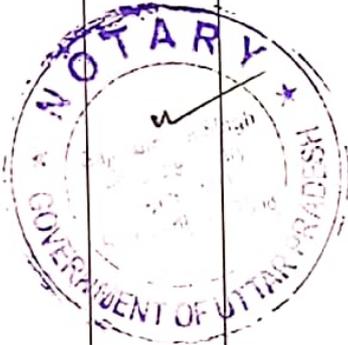
12. That the status of compliance with regards to the units of M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur Bijnor, UP and M/s Dhampur Sugar Mills Ltd. (Distillery Unit), Dhampur, Bijnor, UP is given as

under:

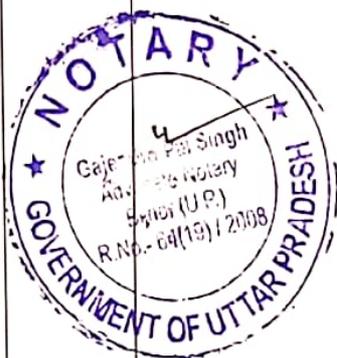


M/s Dhampur Sugar Mills Ltd. (Sugar Unit), Dhampur, Bijnore

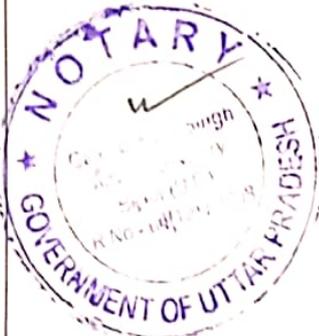
Sr. No.	Order of Hon'ble NGT vide order dated 01.09.21	Status of Compliance
1.	All the Units must ensure continuous running of ETPs even during the non-crushing season for the adequate maintenance of required bio-mass so that the ETP is able to take the load/shock when it receives the pollution load/effluent at the start of the crushing season	<ul style="list-style-type: none"> • The Inspection done by UPPCB on 6.4.2024, 23.12.2024, 22.01.2025, 29.01.2025, 15.02.2025 and 27.03.2025. During above inspections the unit was found to be complying with treated effluent discharge norms. The unit was found closed due to off season on 29.07.2025. • ETP of Sugar units is stabilized one month before the crushing season and the cleaning process is completed after one month of closure season. The unit Intimate UPPCB regarding above.
2.	All the Units in question must provide for separate Energy Meter for entire ETP setup including its accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to time.	The unit has installed separate Energy Meter for entire ETP setup. Also, the unit has installed online continuous effluent monitoring system which is connected with the server of CPCB.
3.	UPPCB must ensure Interlocking of Pollution Control Devices with production processes (one way but not vice-versa) so as to ensure that whenever	<ul style="list-style-type: none"> • The unit has not made the provision of Interlocking of Pollution Control Devices with production processes. • That the unit vide its letter dated 29-09-2021 has submitted that the Sugar Units are a continuous processing



	<p>ETPs/PCDs are intentionally closed, the production also comes to halt</p>	<p>unit and the entire production / processing work cannot be suddenly stopped. The reason being that the sugarcane juice is highly bio degradable substance in which inversion process starts which leads to fermentation. Also, its process line intermediately products/materials have a tendency of clogging, and any sudden closure may result in irreparable condition making it difficult to resume production. However, ETP Treated Water is equipped with Flowmeters & OCEMS and connected with CPCB server, as well as APCDs are interlocked with Boiler alarm system, equipped with OCEMS & connected with CPCB server.</p>
4.	<p>Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season</p>	<ul style="list-style-type: none"> • UPPCB is regularly conducting the inspection of the unit. In the last one year the inspection of the unit conducted on 6.4.2024, 23.12.2024, 22.01.2025, 29.01.2025, 15.02.2025 and 27.03.2025 in which the unit is found complying with the treated effluent discharge norms. • Third party institutions authorized by CPCB are also conducting the inspection of the above unit. The latest inspection done by Indian Institute of Technology, Delhi on 10.12.2024 and the unit was found complying.
5.	<p>Since the Asmoli Unit falls in the critical zone with respect to ground water withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.</p>	<p>Pertains to CGWA or UPGWB. The unit has obtained NOC for ground water abstraction with validity 28.06.2026.</p>

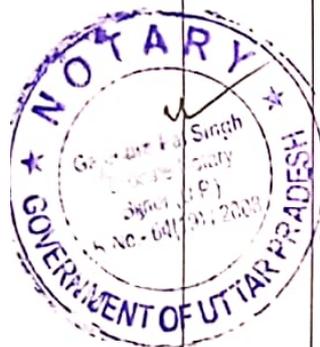


Status of Compliance of the recommendations of Joint Committee constituted by order dated 6.09.2024 of Hon'ble Supreme Court in Civil Appeal No. 5975/2021 M/s Dhampur Sugar Mills Ltd. and Ors. vs. Adil Ansari and Ors.

1.	The unit shall either cover the 4000 m ³ capacity earthen lagoon, which was used for storing treated effluent in the past, with brick-lining or reclaim/fill up it completely.	The unit has completely filled up the 4000 m ³ lagoon with soil, which is verified during inspection done by RO officials, Bijnor dated 29.07.2025
2.	Unit shall implement a system for interlocking of the pollution control plants / devices and the production process, as directed by Hon'ble NGT,PB. 	<ul style="list-style-type: none"> • The unit has not made the provision of Interlocking of Pollution Control Devices with production processes. • That the unit vide its letter dated 29.09.2021 has submitted that the Sugar Units are a continuous processing unit and the entire production / processing work cannot be suddenly stopped. The reason being that the sugarcane juice is highly bio degradable substance in which inversion process starts which leads to fermentation. Also, its process line intermediately products/materials have a tendency of clogging, and any sudden closure may result in irreparable condition making it difficult to resume production. However, ETP Treated Water is equipped with Flowmeters & OCEMS and connected with CPCB server, as well as APCDs are interlocked with Boiler alarm system, equipped with OCEMS & connected with CPCB server.
3.	UPPCB shall carry out random inspection of the unit in operational condition.	UPPCB is conducting regular inspections of the unit. The details are given as above.

M/s Dhampur Sugar Mills Ltd. (Distillery Unit), Dhampur, Bijnore

S. No.	Order of Hon'ble NGT vide order dated 01.09.21	Status of Compliance
1.	All the Units must ensure continuous running of ETPs even during the non-crushing season for the adequate maintenance of required bio-mass so that the ETP is able to take the load/shock when it receives the pollution load/effluent at the start of the crushing season	The unit is a distillery plant with Zero Liquid Discharge plant and has obtained Consent to Operate from UPPCB for operation for 365 days in a year. Whenever the unit is not operational the unit submits a pre-intimation letter to UPPCB with reason of non-operation.
2.	All the Units in question must provide for separate Energy Meter for entire ETP setup including its accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to time.	The unit has installed separate Energy Meter for entire ETP setup. Also, the unit has installed online continuous effluent monitoring system which is connected with the server of CPCB.
3.	UPPCB must ensure Interlocking of Pollution Control Devices with production processes (one way but not vice-versa) so as to ensure that whenever ETPs/PCDs are intentionally closed, the production also comes to halt	The unit has not made the provision of Interlocking of Pollution Control Devices with production processes. However, the distillery unit is a Zero Liquid Discharge plant and has obtained Consent to Operate from UPPCB for operation for 365 days in a year. Whenever the unit is not operational the unit submits a pre-intimation letter to UPPCB with reason of non-operation.
4.	Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season	<ul style="list-style-type: none"> UPPCB is regularly conducting the inspection of the unit. In the last one year the inspection of the unit conducted on 06.04.2024, 29.01.2025 and 29.07.2025. The unit was found operational during inspection dated 06.04.2024 and 29.01.2025 and the ZLD facility was found operational and adequate. During inspection dated 29.07.2025 the unit was closed due to



		<p>maintenance, for which the unit has given intimation letter to UPPCB.</p> <ul style="list-style-type: none"> • Third party institutions authorized by CPCB are also conducting the inspection of the above unit. The latest inspection done by VSI, Pune on 14.06.2025 and the unit was found complying.
5.	Since the Asmoli Unit falls in the critical zone with respect to ground water withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.	Pertains to CGWA or UPGWB. The unit has obtained NOC for ground water abstraction with validity 28.06.2026.

Status of Compliance of the recommendations of Joint Committee constituted by order dated 6.09.2024 of Hon'ble Supreme Court in Civil Appeal No. 5975/2021 M/s Dhampur Sugar Mills Ltd. and Ors. vs. Adil Ansari and Ors.

1.	Unit shall provide acoustic enclosure at the DG set.	Unit has provided acoustic enclosure at the DG set.
2.	UPPCB shall carry out random inspection of the unit in operational condition.	UPPCB is conducting regular inspections of the unit. The details are given as above.



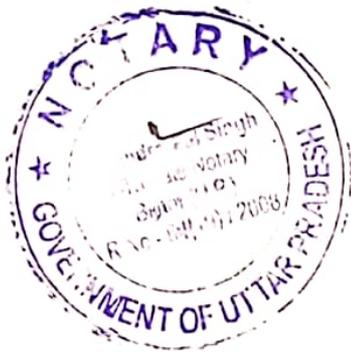
13. That the Deponent, being duty-bound under law, is committed to ensuring strict compliance with all directions of this Hon'ble Tribunal and undertakes to adhere to any further orders or instructions issued hereafter, without demur or delay.

14. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal and it is prayed that the same be taken on record.

DEPONENT

VERIFICATION

Verified at ^{Reg} ~~Reg~~ ^{rev}.....on this 4th..... day of November, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.



DEPONENT

Sworn before me on this 4th day of the Nov. 2025 by Jasjit Kaur who has been identified by Sr. Advocate Pal Singh who is personally known to me Jadev Aeri whose signature (S) is/are here it appeared.

Gajendra Pal Singh
NOTARY,
BINOR-246701 (U.P.)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या:

M66182/सा-7/0.A.NO-539/19/21

दिनांक: 24.9.21

सेवा में,

दायरी नं०.....

सीरियल नं०.....

फाइल नं० N-13/539/02

दिनांक 18/10/21

1. मै0 धामपुर शुगर मिल्स लि0 (शुगर यूनिट), असमोली, जनपद-संभल
2. मै0 धामपुर शुगर मिल्स लि0 (शुगर यूनिट), धामपुर, जनपद-बिजनौर
3. मै0 धामपुर शुगर मिल्स लि0 (डिस्टलरी यूनिट), धामपुर, जनपद-बिजनौर।
4. मै0 धामपुर शुगर मिल्स लि0, सिंधौली रोड, मीरगंज, जनपद-बरेली।

विषय:-जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 के अन्तर्गत निर्देश।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ0ए0 सं0-539/2019 अदिल अंसारी बनाम मै0 धामपुर शुगर मिल्स लि0 एण्ड अदर्स में पारित आदेश दिनांक 01.09.2021 के क्रम में आपको जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 के अन्तर्गत निम्नानुसार निर्देश जारी किये जाते हैं :-

1. All the Units must ensure continuous running of ETPs even during the non-crushing season for the adequate maintenance of required bio-mass so that the ETP is able to take the load/shock when it receives the pollution load/effluent at the start of the crushing season.
2. All the Units in question must provide for separate Energy Meter for entire ETP setup including its accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to time.
3. UPPCB must ensure Interlocking of Pollution Control Devices with production processes (one way but not viceversa) so as to ensure that whenever ETPs/PCDs are intentionally closed, the production also comes to halt.
4. Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season.
5. Since the Asmoli Unit falls in the critical zone with respect to ground water withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.

आपको निर्देशित किया जाता है माननीय अधिकरण द्वारा पारित उपरोक्त आदेशों एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग को निर्गत सशर्त सहमति जल एवं वायु अधिरोपित शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाए।

भवदीय,

(एन0के0 चौहान)

मुख्य पर्यावरण अधिकारी वृत्त-7

प्रतिलिपि:-क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली/मुरादाबाद/बिजनौर को सूचनार्थ एवं अनुपालनार्थ प्रेषित।

मुख्य पर्यावरण अधिकारी वृत्त-7

**Dhampur Sugar Mills Limited**

241, Okhla Industrial Estate, Phase III

New Delhi - 110 020, India

Tel: +91-11-3065 9400, 4161 2456

Tele Fax: +91-11-2693 5697

E-mail: corporateoffice@dhampur.com

Website: www.dhampur.com

Ref. No. DSM/DHAMPUR

Dated : 29.09.2021

The Chief Environmental Officer,
Circle – 7,
UP Pollution Control Board,
TC 12 V, Vibhuti Khand,
Gomti Nagar,
Lucknow – 226 010

By email on: info@uppcb.com/ By Courier/ By Hand

Sub: Directions Under Section 25/26 of The Water (Prevention & Control of Pollution) Act, 1974

Dear Sir,

Kindly refer to your letter No. H 66182/C-7/OA No. 539/19/21 dated 24.09.2021 giving directions U/s 25/26 of The Water (Prevention & Control of Pollution) Act, 1974 with reference to the Orders/directions passed by the Hon'ble NGT in OA No. 539 of 2019 Adil Ansari Vs. Dhampur Sugar Mills Ltd & Ors.

The referred letter is addressed to our following Units: -

1. Dhampur Sugar Mills Ltd., (Sugar Unit), Asmoli, District Sambhal.
2. Dhampur Sugar Mills Ltd. (Sugar Unit), Dhampur, District Bijnor.
3. Dhampur Sugar Mills Ltd. (Distillery Unit), Dhampur, District Bijnor.
4. Dhampur Sugar Mills Ltd. Sidhauri Road, Meerganj, District Bareilly.

We are submitting our compliance / explanation on each of the directions as tabulated hereunder:

	Directions	Compliance/Explanation
(1)	All the Units must ensure continuous running of ETPs even during the non-crushing season for the adequate maintenance of required biomass so that the ETP is able to take the load/shock when it receives the pollution load/effluent at the start of the crushing season.	The Sugar Units are seasonal Industries and normally the crushing season runs from middle of October to April or sometimes in a part of the month of May depending upon the availability of sugarcane. It is only during the crushing season that the effluents are generated and are required to be treated. During the non-crushing season, the entire Plant and Machinery of the Sugar Unit is not functional, and the entire Plant and Machinery of the Sugar Unit including the ETP are opened up, cleaned and repaired for making them fit for continuous operation during the next

		<p>crushing season. Therefore, for these reasons, it is neither possible nor required to continuously run ETPs during the non-crushing season.</p> <p>However, as per norms and also the conditions of Consent / technical requirement a part of ETP i.e. Aeration Tank is started almost one month prior to starting of the crushing season. It is operated to generate Bio-mass (MLSS) with the help of Cow dung and / or Activated Bio Culture. Besides unless the ETP gets input untreated effluent the MLSS/ Bacteria will not survive as it required Feed material.</p>
(ii)	All the Units in question must provide for separate Energy Meter for entire ETP setup including its accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to time.	The Units have already installed separate Energy meter for ETP and its accessory units with data logging facility. The same are inspected by the UPPCB and CPCB regularly.
(iii)	UPPCB must ensure Interlocking of Pollution Control Devices with production processes (one way but not vice-versa) so as to ensure that whenever ETPs/PCDs are intentionally closed, the production also comes to halt.	The Sugar Units are a continuous processing units and the entire production / processing work cannot be suddenly stopped. The reason being that the sugarcane juice and its process line intermediary products/materials which have a tendency of clogging, and any sudden closure may result in irreparable condition making it difficult to resume production. However, as directed the unit shall strive to install Inter-locking of pollution control devices wherever possible and as suggested by UPPCB or NSI.
(iv)	Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season.	The direction pertains to the statutory authorities for carrying out inspection in both halves of crushing season and at least once in the non-crushing season.
(v)	Since the Asmoli Unit falls in the critical zone with respect to ground water withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.	In case of Asmoli Sugar Unit, the CGWA had earlier granted NOC for ground water withdrawal and before the expiry of the validity date the application for renewal was submitted on the portal of CGWA. The same remained pending for a long time due to its own administrative policies. The CGWA in the month of November 2020 placed a notice on its website that now and onwards all applications of the units in the State of U.P. shall be dealt by UPGWA. The Asmoli Unit, accordingly, approached

		<p>UPGWA, but the Office of the UPGWA was initially not organised and their online portal was also not operative for a long period. However, as soon as it became operative, we filed our applications. UPGWA granted NOC valid upto 28.06.2026 subject to payment of water charges. The water charges for all the Tube wells amounting to Rs.6.21 Lakhs have already been paid on 30.06.2021.</p> <p>Further it is submitted that Water Impact Study/Assessment of water recharge is being conducted through a NABET approved Consultants.</p>
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We are confident that you will find the compliance / explanation in order. We further assure you of compliance of conditions of consent granted under Water and Air Act.

Thanking you,

Yours faithfully,
For Dhampur Sugar Mills Limited



(Authorised Signatory)

Copy to

The Regional Officer, UP Pollution Control Board, Moradabad, Bijnor and Bareilly for kind information please.

For Dhampur Sugar Mills Limited



(Authorised Signatory)

ITEM NO.39

COURT NO.14

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5975/2021

M/S DHAMPUR BIO ORGANICS LIMITED & ORS.

Appellant(s)

VERSUS

ADIL ANSARI & ORS.

Respondent(s)

IA No. 123838/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 123839/2021 - EXEMPTION FROM FILING O.T.

IA No. 123836/2021 - STAY APPLICATION

Date : 06-09-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s) Ms. Amita Gupta Katragadda, Adv.
Mr. Vikash Kumar Jha, Adv.
Ms. Namrata Sadhnani, Adv.
Ms. Varalika Dev, Adv.
Ms. Ena Kapur, Adv.
M/S. Cyril Amarchand Mangaldas Aor, AOR

For Respondent(s) Ms. Preeti Singh, AOR
Mr. Sunklan Porwal, Adv.
Ms. Shefali Menezes, Adv.

Mr. Saurabh Mishra, AOR
Mr. Shrimay Mishra, Adv.
Mr. Abhinav Pandey, Adv.

Mr. Pradeep Misra, AOR

Ms. Aishwarya Bhati, A.S.G.
Ms. Ruchi Kohli, Adv.
Ms. Swarupama Chaturvedi, Adv.
Ms. Chitragda Rastravara, Adv.
Ms. Shraddha Deshmukh, Adv.
Dr. N. Visakamurthy, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. A joint report by the Central Pollution Control Board (CPCB) and the State Pollution Control Board shall be filed indicating the compliances as per the directions of the National Green Tribunal and also after taking into account the subsequent Committee reports. The report shall also indicate about the compliances of the conditions specified in the environmental clearances and further steps which need to be taken by the appellant(s). The report shall be filed within a period of six weeks from today.
2. List thereafter.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S).5975/2021

M/S DHAMPUR BIO ORGANICS LIMITED & ORS.

Appellant(s)

VERSUS

ADIL ANSARI & ORS.

Respondent(s)

O R D E R

1. This appeal arises out of the judgment and order passed by the National Green Tribunal¹ dated 01.09.2021 in Original Application No.539 of 2019 as per which the Tribunal passed the following Order:

"157. We are further of the opinion that following directions are necessary for ensuring compliance of environmental norms by the units:-

i.) All the Units must ensure continuous running of ETPs even during the non-crushing season for the adequate maintenance of required bio-mass so that the ETP is able to take the load/shock when it receives the pollution load/ effluent at the start of the crushing season.

ii.) All the Units in question must provide for separate Energy Meter for entire ETP setup including its accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to time.

iii.) UPPCB must ensure Interlocking of Pollution Control Devices with production processes (one way but not vice-versa) so as to ensure that whenever ETPs/PCDs are intentionally closed, the production also comes to halt.

iv.) Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season.

v.) Since the Asmoli Unit falls in the critical zone with respect to ground water withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.

The Statutory Authorities are directed to ensure the above directions strictly so that industries may run without causing damage or loss to the environment as well as to the local inhabitants and farmers residing nearby the Units."

2. While issuing notice, this Court on 08.10.2021 passed an interim order to the following effect:

"Issue notice, returnable in six weeks.

In the meanwhile there will be a stay of the order impugned to restricted to the direction for payment of compensation of Rs.5,00,00,000/- (Rupees five crores only) in respect of each unit and to the costs of Rs.10,00,000/- imposed on the Respondent Nos. 1 to 3.

A committee may be constituted to make a detailed study as directed by the order impugned, but no further steps shall be taken by the Committee for a period of six weeks from date."

3. Pending disposal of the appeal on 06.09.2024, we directed for a joint report by the Central Pollution Control Board (CPCB) and the State Pollution Control Board indicating the compliances as per the directions of the National Green Tribunal.

4. In furtherance of our direction, a joint report dated 20.12.2024 is filed. The joint report speaks about the compliances rather non-compliances by the four units, the relevant portion of the report is as under:

"7.1 M/s Dhampur Bio Organics Ltd., Unit-Asmoli, District Sambhal(Sugar Unit)

Conclusion:

1. Unit was non-operational during joint site inspection by CPCB and UPPCB on 10.10.2024 due to non-crushing season. During survey of the surroundings of the unit and Sot river, no coloured water was visible at the time of visit.

2. The ground water sample analysis result does not indicate impact due to the industry.

3. The unit has complied with the recommendations of Joint Inspection report dated 13th January 2021. Details of the same are mentioned in Part C of the report.

4. The details of the verification of the directions of Hon'ble NGT passed vide judgement dated 01.09.2021 are mentioned in Part D of the report. Unit has complied all the points except the directions regarding interlocking of Pollution Control Devices with production processes.

5. The detailed compliance status of Environmental Clearance (EC) conditions is mentioned at Part E of the report. The unit has not complied with the following conditions:

i.No rainwater harvesting system was observed in the plant.

ii.Not installed CAAQMS.

Inspections by third party institutes authorised by CPCB in the past:

A third party technical institutes authorised by CPCB carried out inspection of the unit in operational condition on 20-02-2022 and 01-03-2023 and unit was found complying standards during both Inspections.

Recommendations:

1. The unit shall maintain the ash disposal record with respect to disposal and distribution.

2. Unit shall implement a system for interlocking of the pollution control plants / devices and the production process, as directed by Hon'ble NGT-PB.

3. UPPCB shall carry out random inspection of the unit in operational condition.

4. Unit shall comply with following EC conditions:

i. Install CAAQMS stations as per EC condition.

ii. Make provision for rain water harvesting as per EC condition.

7.2 M/s Dhampur Bio Organics Ltd., Unit-Meergani, District Bareilly (Sugar Unit)

Conclusion:

1. Unit was non-operational during joint site inspection by CPCB and UPPCB on 18.10.2024 due to non-crushing season. During survey of the surroundings of the unit and Sot river, no coloured water was visible at the time of visit.

2. The ground water sample analysis result does not indicate impact due to the industry.

3. The unit has complied with the recommendations of Joint Inspection report dated 13th January 2021. Details of the same are mentioned in Part C of the report.

4. The details of the verification of the directions of Hon'ble NGT passed vide judgement dated 01.09.2021 are mentioned in Part D of the report. Unit has complied all the points except the directions regarding interlocking of Pollution Control Devices with production processes.

5. The detailed compliance status of Environmental Clearance (EC) conditions is mentioned at Part E. The unit has not complied with the following conditions:

i. No rainwater harvesting system was observed in the plant.

ii. Not installed CAAQMS.

Inspections by third party institutes authorised by CPCB in the past:

A third party technical institutes authorised by CPCB carried out annual inspection of the unit in operational condition on 17-01-2022 and 15-02-2023 and unit was found complying standards during both

inspections.

Recommendations:

1. The unit shall maintain the ash disposal record with respect to disposal and distribution.
2. Unit shall implement a system for interlocking of the pollution control plants/devices and the production process, as directed by Hon'ble NGT-PB.
3. UPPCB shall carry out random inspection of the unit in operational condition.
4. Unit shall comply with following EC conditions:
 - i. Install CAAQMS stations as per EC condition.
 - ii. Make provision for rain water harvesting as per EC condition.

7.3 M/s Dhampur Sugar Mills Limited, Village Alhaipur, Tehsil Dhampur, District Bijnor (Sugar Unit)

Conclusion

1. Unit was non-operational during joint site inspection by CPCB and UPPCB on 16.10.2024 due to non-crushing season.
2. Analysis results of samples collected from Ikra drain and bore well indicate no industrial impact.
3. The unit has complied with recommendations of Joint Inspection report dated 02-03 Feb 2021 (detailed findings in Part C), except following:
 - a. Unit has not reclaimed/filled up 4000 m³ capacity lagoon near its agricultural fields completely. It was partially filled with mud and rainwater and HDPE lining still exists.
 - b. Unit has not implemented the suggestion to enhance capacity of water tank for filter backwashing. The unit explained that the existing capacity has been sufficient which can be verified in periodic inspections of the unit in operational condition by UPPCB.
4. The details of the verification of the directions of Hon'ble NGT passed vide judgement dated 01.09.2021 are mentioned in Part D of the report. Unit has

complied all the points except the directions regarding interlocking of Pollution Control Devices with production processes.

Inspections by third party institutes authorised by CPCB in the past

A third party technical institutes authorised by CPCB carried out annual inspection on 12-01-2022 and 14-02-2023. Unit was found not complying standards during inspection on 12-01-2022 and UPPCB issued show-cause notice to the unit on 22-02-2022 which was later withdrawn as unit was found complying standards in subsequent inspection by UPPCB. Unit was found complying standards during inspection on 14-02-2023 by third party technical institute authorised by CPCB.

Recommendations:

1.The unit shall either cover the 4000 m3 capacity earthen lagoon, which was used for storing treated effluent in the past, with brick-lining or reclaim/fill up it completely.

2. Unit shall implement a system for interlocking of the pollution control plants / devices and the production process, as directed by Hon'ble NGT- PB.

3. UPPCB shall carry out random inspection of the unit in operational condition.

7.4 M/s Dhampur Sugar mills limited Chemical Division., (Distillery Division) Dhampur District Bijnor on 16.10.2024

Conclusion:

1. Unit was non-operational during joint site inspection by CPCB and UPPCB on 16.10.2024 due to shortage of raw material (molasses & grain).

2. The unit has complied with the recommendations of Joint Inspection report dated 02nd Feb 2021. Details of the same are mentioned in Part B of the report.

Conclusion:3. The detailed compliance status of Environmental Clearance (EC) conditions is mentioned at Part C. The unit has not complied with the following conditions:

a. DG is not provided with acoustic enclosure.

Inspections by third party institutes authorised by CPCB in the past:

A third party technical institutes authorised by CPCB carried out annual inspection of the unit in operational condition on 15.01.2022 and 18.03.2023 and the unit was found complying no effluent discharge condition during both inspections.

Recommendations:

1. Unit shall provide acoustic enclosure at the DG set.

2. UPPCB shall carry out random inspection of the unit in operational condition.

8. That in addition to the aforesaid submissions, it is humbly submitted that this Answering Respondent shall abide by any/all orders or directions passed by this Hon'ble Court."

5. It is evident from the above that there are certain directions of the National Green Tribunal which have been complied and some directions are not yet complied with. We are of the opinion that it would be appropriate if we direct the Tribunal to monitor the compliances and ensure that its judgment dated 01.09.2021 is fully implemented. After ensuring implicit compliances of the directions, the Tribunal may revisit the directions with respect to payment of compensation and pass such orders as may be necessary.

6. Before issuing any further directions, the Tribunal shall hear all the parties to the proceedings.

7. Pending disposal of the original application, the interim order(s) passed by this Court shall continue until modified by the National Green Tribunal, at its own discretion.

8. The Civil Appeal is disposed of in terms of the above.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[MANOJ MISRA]

New Delhi
January 07, 2025.

ITEM NO.19

COURT NO.12

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 5975/2021

M/S DHAMPUR BIO ORGANICS LIMITED & ORS.

Appellant(s)

VERSUS

ADIL ANSARI & ORS.

Respondent(s)

(IA No. 123838/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 123839/2021 - EXEMPTION FROM FILING O.T.; IA No. 123836/2021 - STAY APPLICATION)

Date : 07-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRAFor Appellant(s) Ms. Amita Gupta Katragadda, Adv.
Mr. Vikash Kumar Jha, Adv.
Ms. Namrata Sadhnani, Adv.
Ms. Ena Kapur, Adv.
M/S. Cyril Amarchand Mangaldas Aor, AORFor Respondent(s) Ms. Aishwarya Bhati,, A.S.G.
Ruchi Kohli, Adv.
Swarupama Chaturvedi, Adv.
Chitrangda Rastravara, Adv.
Shraddha Deshmukh, Adv.
Dr. N. Visakamurthy, AORMr. Saurabh Mishra, AOR
Mr. Shrimay Mishra, Adv.
Mr. Nirbhaya S Tewari, Adv.
Mr. Rakesh Chander, Adv.Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.

Ms. Preeti Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The Civil Appeal is disposed of in terms of the signed order.
2. Pending application(s), if any, shall stand disposed of.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)

(Signed order is placed on the file)

INSPECTION REPORT**OF**

- 1. M/S DHAMPUR BIO-ORGANICS LTD., ASMOLI
(SUGAR UNIT)**
- 2. M/S DHAMPUR BIO-ORGANICS LTD., MEERGANJ
(SUGAR UNIT)**
- 3. M/S DHAMPUR SUGAR MILLS LTD., DHAMPUR
(SUGAR UNIT)**
- 4. M/S DHAMPUR SUGAR MILLS LTD., DHAMPUR
(DISTILLERY UNIT)**

IN COMPLIANCE TO**HON'BLE SUPREME COURT ORDER DATED 06.09.2024****IN THE MATTER OF****[CA No. 5975/2021]****M/S DHAMPUR BIO-ORGANICS LTD. & Ors.****VS****ADIL ANSARI & Ors.****-PREPARED BY-****THE JOINT COMMITTEE OF CPCB AND UPPCB****(DECEMBER 2024)**

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ABBREVIATIONS

AAQ	Ambient Air Quality
ACF	Activated Carbon Filter
APCD	Air Pollution Control Device
BOD	Biological Oxygen Demand
CAAQMS	Continuous Ambient Air Quality Monitoring Station
CCA	Consolidated Consent & Authorization
CGWA	Central Ground Water Authority
CIP	Cleaning in Process
COD	Chemical Oxygen Demand
CPCB	Central Pollution Control Board
CPU	Condensate Polishing Unit
DG	Diesel Generator
DO	Dissolved Oxygen
EC	Environment Clearance
EIA	Environment Impact Assessment
EMC	Environmental Management Cell
ENA	Extra Neutral Alcohol
ESP	Electrostatic Precipitator
ETP	Effluent Treatment Plant
KL	Kilo Litre
KLD	Kilo Litre Per Day
KVA	Kilo Volte Ampere
KWH	Kilo Watt Hour
MBBR	Moving Bed Biofilm Reactor
MCF	Micron Cartridge Filter
MEE	Multi Effect Evaporator
Mg/L	Milligram Per Litre
MGF	Multi Grade Filter
MLSS	Mixed Liquor Suspended Solids
MLVSS	Mixed Liquor Volatile Suspended Solids
MoEF&CC	Ministry of Environment, Forest & Climate Change
MPR	Multi Pressure Distillation
MT	Metric Ton
NGT-PB	National Green Tribunal- Principal Bench
NOC	No Objection Certificate
NSI	National Sugar Institute
OCEMS	Online effluent & emission monitoring systems
PM	Particulate Matter
PTZ	Pan, Tilt & Zoom
RO	Reverse Osmosis
STP	Sewage Treatment Plant
TCD	Ton Cane Crushing Per Day
TPH	Ton per Hour
TSDF	Treatment, Storage, and Disposal Facility
UF	Ultra filtration
UGR	Underground Reservoir
UPGWD	Uttar Pradesh Ground Water Department
UPPCB	Uttar Pradesh Pollution Control Board
UV	Ultraviolet
ZLD	Zero Liquid Discharge

Joint report of Central Pollution Control Board (CPCB) and Uttar Pradesh Pollution Control Board (UPPCB) in compliance to Hon'ble Supreme Court Order dated 06 September 2024 in the matter C.A. No. 5975/2021 of Dhampur Bio-organics & Ors Vs Adil Ansari & Ors.

1. Background

1.1 Hon'ble NGT order dated 09-11-2020 in OA no 539/2019

Hon'ble National Green Tribunal, Principal Bench (NGT-PB) issued an order on 09-11-2020 in Original Application (**O.A.**) No 539 of 2019 - Adil Ansari Vs M/s Dhampur Sugar Mills Ltd. and Ors, directed Central Pollution Control Board (CPCB) and U.P. State Pollution Control Board (**UPPCB**) to undertake inspection of four industrial units namely- (i) M/s Dhampur Bio-Organics Mills Ltd., Asmoli (Sugar Unit) Dist- Sambhal (U.P), (ii) M/s Dhampur Bio-Organics Mills Ltd., Meerganj, Dist Bareilly (U.P), (iii) M/s Dhampur Sugar Mills Ltd., (Sugar Unit), Dhampur, Dist- Bijnor (U.P) and (iv) M/s Dhampur Sugar Mills Ltd., (Distillery Unit), Dhampur, Dist- Bijnor (U.P). (hereafter referred as "the four units").

Hon'ble NGT order dated 09-11-2020 is annexed at **Annexure-1A**.

In compliance to the order, the joint team of CPCB and UPPCB carried out inspections of the four industrial units referred above during January-Feb 2021 and report was submitted on **26-03-2021** to Hon'ble NGT-PB. Hereinafter referred to as joint inspection report dated 26-03-2021.

1.2 Hon'ble NGT order dated 01-09-2021 in OA no 539/2019

Subsequently, Hon'ble NGT-PB passed judgement on 01-09-2021 in the above matter, directing all the four units referred above to pay environmental compensation (EC) of Rs 5 crores each and directing CPCB, UPPCB and District Administration to constitute a committee to carry out a detailed study regarding the extent of damage caused to the environment by these units. The Hon'ble NGT also directed all the units to ensure compliance of following directions:

- 1. All the Units must ensure continuous running of ETPs even during the non-crushing season for the adequate maintenance of required bio-mass so that the ETP is able to take the load/shock when it receives the pollution load/effluent at the start of the crushing season.*
- 2. All the Units in question must provide for separate Energy Meter for entire ETP setup including its accessory units with data logging facility which shall be inspected by UPPCB and CPCB from time to time.*
- 3. UPPCB must ensure Interlocking of Pollution Control Devices with production processes (one way but not vice versa) so as to ensure that whenever ETPs/PCDs are intentionally closed, the production also comes to halt.*

4. *Regular inspections should be carried out by the statutory authorities in both halves of the crushing season and also at least once in non-crushing season.*
5. *Since the Asmoli Unit falls in the critical zone with respect to ground water withdrawal, an assessment of water recharge needs to be carried out by CGWA or UPGWB before issuance of NOC.*

Hon'ble NGT judgement dated 01-09-2021 is annexed at **Annexure 1B**.

The concerned industrial units filed a Civil Appeal (C.A. No. 5975/2021) before Hon'ble Supreme Court of India on **20-09-2021** against Hon'ble NGT judgement dated 01-09-2021.

1.3 The Hon'ble Supreme Court order dated 08-10-2021 in CA no 5975/2021

The Hon'ble Supreme Court of India passed an order dated 08-10-2021 directing for conduct of the detailed study as directed in order impugned (Hon'ble NGT order dated 01-09-2021). The Hon'ble Supreme Court of India order dated 08-10-2021 is annexed at **Annexure-1C**.

In compliance to Hon'ble NGT order dated 01-09-2021 and Hon'ble Supreme Court order dated 08-10-2021, a joint team from CPCB, UPPCB and District Administration carried out a detailed study during Nov-Dec 2021 to assess the extent of damage caused to the environment by the concerned industrial units and report titled "Detailed study report on Extent of damage caused to the environment" was submitted before Hon'ble Supreme Court of India in Jan 2023, hereinafter referred as detailed report Jan 2023.

1.4 The Hon'ble Supreme Court order dated 06-09-2024 in CA no 5975/2021

The Hon'ble Supreme Court of India vide order dated **06-09-2024** further directed CPCB and SPCB to file a joint report indicating compliances of directions of the Hon'ble NGT, subsequent committee reports and conditions specified in environmental clearances. The Hon'ble Supreme Court of India order dated 06-09-2024 is annexed at **Annexure-1D**.

2. Compliance of the Hon'ble Supreme Court order dated 06-09-2024

The joint committee of CPCB & UPPCB carried out inspection of the four industrial units (referred above) during October 2024. Also, it is pertinent to mention that earlier all units were part of M/s Dhampur Sugars Ltd. Now, after demerger of companies, units in Asmoli and Meerganj belong to the company namely "M/s Dhampur Bio-organics Ltd." and units in Dhampur belong to the company namely "M/s Dhampur Sugars Ltd".

During inspection, the team collected the samples from aeration tanks of effluent treatment plants (ETPs), Sewage Treatment Plant (STP), bore wells

and recipient drain and checked logbooks for ETPs, STPs, bore wells, ash & sludge generation, energy consumption. The team also verified the compliance status on the recommendation of past reports namely a) detailed report Jan 2023, b) joint inspection report dated 26-03-2021, c) Hon'ble NGT order dated 01-09-2021 and d) specific conditions in environmental clearance.

During visit, all units were found non-operational. Three sugar mills were non-operational due to closing of crushing season and the fourth unit, a distillery, was non-Operational due to shortage of raw material (molasses / grain). However, it is proposed that UPPCB shall carry out random inspections of the units in operational condition.

The detailed site inspection reports of the four industrial units are annexed as **Annexure-A to Annexure-D**. The compliance of general conditions of environmental clearance is mostly covered within the information provided in the report and the compliance status in respect of specific/salient conditions of environmental clearance is provided in a separate section in individual reports. Report of each industrial unit, as at **Annexure -A to Annexure-D** is divided into six parts:

Part A: General information

Part B: Verification of compliance status on the findings/recommendation of the detailed report Jan 2023

Part C: Verification of compliance status on the findings/recommendation of joint inspection report dated 26-03-2021

Part D: Verification of compliance of the directions of Hon'ble NGT judgement dated 01.09.2021.

Part E: Verification of specific/salient conditions of Environmental Clearance

Part F: Conclusion & Recommendations

Unit wise conclusions and recommendations are reproduced below:

2.1 M/s Dhampur Bio Organics Ltd., Unit-Asmoli, District Sambhal (Sugar Unit)

Conclusion:

1. Unit was non-operational during joint site inspection by CPCB and UPPCB on 10.10.2024 due to non-crushing season. During survey of the surroundings of the unit and Sot river, no coloured water was visible at the time of visit.
2. The ground water sample analysis result does not indicate impact due to the industry.
3. The unit has complied with the recommendations of Joint Inspection report dated 13th January 2021. Details of the same are mentioned in Part C of the report.

4. The details of the verification of the directions of Hon'ble NGT passed vide judgement dated 01.09.2021 are mentioned in Part D of the report. Unit has complied all the points except the directions regarding interlocking of Pollution Control Devices with production processes.
5. The detailed compliance status of Environmental Clearance (EC) conditions is mentioned at Part E of the report. The unit has not complied with the following conditions:
 - i. No rainwater harvesting system was observed in the plant.
 - ii. Not installed CAAQMS.

Inspections by third party institutes authorised by CPCB in the past:

A third party technical institutes authorised by CPCB carried out inspection of the unit in operational condition on 20-02-2022 and 01-03-2023 and unit was found complying standards during both inspections.

Recommendations:

1. The unit shall maintain the ash disposal record with respect to disposal and distribution.
2. Unit shall implement a system for interlocking of the pollution control plants / devices and the production process, as directed by Hon'ble NGT-PB.
3. UPPCB shall carry out random inspection of the unit in operational condition.
4. Unit shall comply with following EC conditions:
 - i. Install CAAQMS stations as per EC condition.
 - ii. Make provision for rain water harvesting as per EC condition.

2.2 M/s Dhampur Bio Organics Ltd., Unit-Meerganj, District Bareilly (Sugar Unit)

Conclusion:

1. Unit was non-operational during joint site inspection by CPCB and UPPCB on 18.10.2024 due to non-crushing season. During survey of the surroundings of the unit and Sot river, no coloured water was visible at the time of visit.
2. The ground water sample analysis result does not indicate impact due to the industry.
3. The unit has complied with the recommendations of Joint Inspection report dated 13th January 2021. Details of the same are mentioned in Part C of the report.
4. The details of the verification of the directions of Hon'ble NGT passed vide judgement dated 01.09.2021 are mentioned in Part D of the report. Unit has complied all the points except the directions regarding interlocking of Pollution Control Devices with production processes.
5. The detailed compliance status of Environmental Clearance (EC) conditions is mentioned at Part E. The unit has not complied with the following conditions:
 - i. No rainwater harvesting system was observed in the plant.
 - ii. Not installed CAAQMS.

Inspections by third party institutes authorised by CPCB in the past:

A third party technical institutes authorised by CPCB carried out annual inspection of the unit in operational condition on 17-01-2022 and 15-02-2023 and unit was found complying standards during both inspections.

Recommendations:

1. The unit shall maintain the ash disposal record with respect to disposal and distribution.
2. Unit shall implement a system for interlocking of the pollution control plants / devices and the production process, as directed by Hon'ble NGT-PB.
3. UPPCB shall carry out random inspection of the unit in operational condition.
4. Unit shall comply with following EC conditions:
 - i. Install CAAQMS stations as per EC condition.
 - ii. Make provision for rain water harvesting as per EC condition.

2.3 M/s Dhampur Sugar Mills Limited, Village Alhaipur, Tehsil Dhampur, District Bijnor (Sugar Unit)

Conclusion

1. Unit was non-operational during joint site inspection by CPCB and UPPCB on 16.10.2024 due to non-crushing season.
2. Analysis results of samples collected from Ikra drain and bore well indicate no industrial impact.
3. The unit has complied with recommendations of Joint Inspection report dated 02-03 Feb 2021 (detailed findings in Part C), except following:
 - a. Unit has not reclaimed/filled up 4000 m³ capacity lagoon near its agricultural fields completely. It was partially filled with mud and rainwater and HDPE lining still exists.
 - b. Unit has not implemented the suggestion to enhance capacity of water tank for filter backwashing The unit explained that the existing capacity has been sufficient which can be verified in periodic inspections of the unit in operational condition by UPPCB.
4. The details of the verification of the directions of Hon'ble NGT passed vide judgement dated 01.09.2021 are mentioned in Part D of the report. Unit has complied all the points except the directions regarding interlocking of Pollution Control Devices with production processes.

Inspections by third party institutes authorised by CPCB in the past

A third party technical institutes authorised by CPCB carried out annual inspection on 12-01-2022 and 14-02-2023. Unit was found not complying standards during inspection on 12-01-2022 and UPPCB issued show-cause notice to the unit on 22-

02-2022 which was later withdrawn as unit was found complying standards in subsequent inspection by UPCB. Unit was found complying standards during inspection on 14-02-2023 by third party technical institute authorised by CPCB.

Recommendations:

1. The unit shall either cover the 4000 m³ capacity earthen lagoon, which was used for storing treated effluent in the past, with brick-lining or reclaim/fill up it completely.
2. Unit shall implement a system for interlocking of the pollution control plants / devices and the production process, as directed by Hon'ble NGT-PB.
3. UPPCB shall carry out random inspection of the unit in operational condition.

2.4 M/s Dhampur Sugar mills limited Chemical Division., (Distillery Division) Dhampur District Bijnor on 16.10.2024

Conclusion:

1. Unit was non-operational during joint site inspection by CPCB and UPPCB on 16.10.2024 due to shortage of raw material (molasses & grain).
2. The unit has complied with the recommendations of Joint Inspection report dated 02nd Feb 2021. Details of the same are mentioned in Part B of the report.
3. The detailed compliance status of Environmental Clearance (EC) conditions is mentioned at Part C. The unit has not complied with the following conditions:
 - a. DG is not provided with acoustic enclosure.

Inspections by third party institutes authorised by CPCB in the past:

A third party technical institutes authorised by CPCB carried out annual inspection of the unit in operational condition on 15.01.2022 and 18.03.2023 and the unit was found complying no effluent discharge condition during both inspections.

Recommendations:

1. Unit shall provide acoustic enclosure at the DG set.
2. UPPCB shall carry out random inspection of the unit in operational condition.